Central Administrative Tribunal Jaipur Bench, JAIPUR

ORDERS OF THE BENCH

19th August, 2009

CP 15/2009in (OA. 275/2008) MA 242/2009

Present: Shri Rajesh Prashad Sharma, counsel for applicant Sh.V.S.Gurjar, counsel for respondents

Heard counsel for parties.

For the reasons to be dictated separately the OA is disposed

of

(B.L.Khafri)
Member (Administrative)

(M.L.Chauhan) Member (Judicial)

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Central Administrative Tribunal Jaipur Bench, JAIPUR

CP 15/2009 in (OA 275/2008) MA. 242/2009

This the 19 day of August, 2009

Hon'ble Shri M.L. Chauhan, Member (Judicial) Hon'ble Shri B.L. Khatri, Member (Administrative)

Vanmala Rajesh W/o Shri Amol Mendhe, R/o Benoda, Post Shirpur, Teshsil Arvi, District Bardha (Maharashtra)

...Applicant

(By Advocate: Shri Rajendra Prasad Sharma)

- VERSUS-

1. Shri B.Anand, the Comissioner, Vavodaya Vidyalaya Samiti, A-28, Kailash Colony, New Delhi.

....Respondents

(By Advocate: Shri V.S.Gurjar)

ORDER (ORAL)

This CP has been filed by the applicant for alleged violation of order dated 25.5.2008 passed in OA 275/2008.

2. In this case notice of this CP was given to the respondents and respondents have filed MA whereby respondent have categorically stated that only contemnor Shri B.Anand, the Commissioner, Navodaya Vidyalaya Samiti, who has been impleaded in this case is no more in the present office and at present the incumbent officiating is Mr. Amit Khare. It is further

stated that the order of this Tribunal since has been complied with by passing the order dated 17.10.2008, a copy of which order has been placed on record as Annexure MA -1.

- 3. We have heard counsel for the parties. When the attention of the learned counsel for the applicant was drawn to the effect that once order of this Tribunal has been complied and decision taken as per notification dated 17.10.2008 why the applicant has filed this Contempt Petition subsequently on 18.5.2009. Learned counsel for the applicant submits that order dated 17.10.2008 was not delivered to his client, as such, under these circumstances the present CP was filed subsequently.
- 4. In view of what has been stated above, we are of the view that present CP does not survive any more and the same is disposed of accordingly. Notices issued to the respondents are discharged. No costs.
- 5. In view of what order has been passed in the CP, no order is required to be passed in MA-242/09 and the same is disposed of.

(B.L.Khatri)

Member (Administrative)

(M.L.Chauhan)
Member (Judicial)

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